

CENTRAL ELECTRICITY REGULATORY COMMISSION
(Legal Division)

Advance Hearing Schedule for the month of June, 2019

Date, Day & Time	S. No.	Petition No.	Petitioner	Subject in Brief
4.6.2019 Tuesday At 10.30 A.M. Miscellaneous Petitions	1.	63/MP/2019	DBPL	Petition under Section 79(1)(b) read with Section 79(1)(f) of the Electricity Act, 2003 inter alia seeking recovery of Capacity Charges/ Damages under the Power Purchase Agreements dated 1.11.2013 entered into between the Petitioner and the Respondents (<i>On admission</i>)
	2.	65/MP/2019	NTPC	Petition for Recovery of money from the Rajasthan Distribution Companies for the power supplied from June, 2017 to April, 2018 under the Power Sale Agreement dated 26.2.2016 entered into between NTPC Limited and the Rajasthan Distribution Companies (<i>On admission</i>)
	3.	67/MP/2019	CSEPL	Petition under Section 79 of the Electricity Act, 2003 read with Article 12 of the Power Purchase Agreement executed between the Petitioner and the Respondent No.1 for seeking declaration of and relief for 'Change in Law' (<i>On admission</i>)
	4.	68/MP/2019	FSPL	Petition under Section 79 of the Electricity Act, 2003 read with Article 12 of the Power Purchase Agreements executed between the Petitioner and the Respondent for seeking approval of GST laws as an event under 'Change in Law' and consequential relief (<i>On admission</i>)
	5.	70/MP/2019	SEPEPL	Petition seeking an appropriate mechanism for grant of an appropriate adjustment/ compensation to offset financial/ commercial impact of 'Change in Law' events on account of imposition of Goods and Service Tax (<i>On admission</i>)
	6.	74/MP/2019	APIPL	Petition under Section 79 of the Electricity Act, 2003 read with the Letter of Award dated 29.10.2018 and Article 12 of the draft Power Purchase Agreement issued by NTPC Limited inter alia seeking declaratory and compensatory reliefs on account of a 'Change in Law' viz. the issuance of Notification Nos. 24 and 27 of 2018- Central Tax (Rate) and 25 and 28 of 2018 Integrated Tax (Rate) dated 31.12.2018 by the Ministry of Finance, Government of India, inter alia effectively amending the Goods and Services Tax rates applicable on setting up of solar power projects, resulting in additional non-recurring expenditure in the form of an additional tax burden applicable with effect from 1.1.2019 (<i>On admission</i>)
	7.	107/MP/2019	RWWPPL	Petition under Section 66 & 79 of the Electricity Act, 2003 read with Regulations 14 and 15 CERC (Terms and Conditions for recognition & issuance of Renewable Energy Certificate for Renewable Energy Generation) Regulations, 2010 for issuance of directions to the Respondent, National Load Despatch Centre to effect accreditation and registration of the Petitioner under the Renewable Energy Certificates (REC) mechanism and consequent reliefs (<i>On admission</i>)
	8.	138/MP/2019	AKSEPL	Petition filed under Section 142 of the Electricity Act, 2003 for non-compliance of the Ld. Commission's directions contained in Orders dated 09.10.2018 (<i>On admission</i>)
	9.	146/MP/2019	PEIRJ	Petition under section 79 of the Electricity Act, 2003 for execution of the Order dated 05.02.2019 passed in Petition no. 192/MP/2018; and initiation of proceedings under Section 142 of the Electricity Act, 2003 against Solar Energy Corporation of India Limited in relation thereto. (<i>On admission</i>)
	10.	117/MP/2019	APIPL	Petition under Section 79 of the Electricity Act, 2003 read with Article 16.3.1 of the Power Purchase Agreement dated 27.4.2018 under the National Solar Mission Phase-II, Batch-IV, Tranche-XII seeking extension of the Scheduled Commissioning Date and stay of any coercive measures including stay of encashment of Performance Bank Guarantees.
	11.	98/MP/2018	OTPC	Request for Extension of Cut-off Date for Project due to delay in civil works of plant township
	12.	245/MP/2018	OTPC	Petition for Extension of Relaxation in NAPAF Norms of OTPC Palatana Project.
	13.	114/MP/2018	TPDDL	Petition under Sections 79(1)(b), 79(1)(c) and 79(1)(f) of the Electricity Act, 2003, read with the relevant provisions of the IEGC, 2010 for the implementation of the order dated 5.5.2017 in Proceeding No. L-1/219/2017/CERC dated and for seeking issuance of consequential

				directions to the Respondents for complying with the detailed operating procedure qua reserve shut down of the Unit(s) of the 2 x 660 MW Mahatma Gandhi Thermal Power Plant at Matenhali, Dist. Jhajjar, Haryana.
	14.	115/MP/2018	TPDDL	Petition under Section 79 (1) (a) and (f) and other applicable provisions of the Electricity Act, 2003 read with Regulation 110 and 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 seeking adjudication of dispute between the Petitioner and Respondent NTPC Limited regarding excess recovery of Annual Fixed Costs for various generating stations of the Respondent during FY 2014-19
	15.	152/MP/2018	BRPL	Petition under Section 79 (1) (a) and (f) and other applicable provisions of the Electricity Act, 2003 read with Regulation 110 and 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 seeking adjudication of dispute between the Petitioner and Respondent NTPC Ltd. regarding excess recovery of Annual Fixed Costs for various generating stations of the Respondent during FY 2014-19
	16.	155/MP/2018	BYPL	Petition under Section 79 (1) (a) and (f) and other applicable provisions of the Electricity Act, 2003 read with Regulation 110 and 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 seeking adjudication of dispute between the Petitioner and Respondent NTPC Ltd. regarding excess recovery of Annual Fixed Costs for various generating stations of the Respondent during FY 2014-19
	17.	131/MP/2018	SPL	Petition under Section 79 of the Electricity Act, 2003 read with the statutory framework governing procurement of power through competitive bidding and Power Purchase Agreement dated 7.8.2007 for (i) revision in tariff in exercise of the general regulatory powers; and (ii) compensation on account of increased cost incurred by Sasan Power Limited consequent to Procurer Event of Default.
	18.	135/MP/2018	KTL	Petition seeking payment of transmission tariff between the date of commissioning and date of charging of Element 2 and Element 3 of transmission assets of Kudgi Transmission Limited
	19.	I.A.No.24/2019 in Petition No. 305/MP/2015	APNRL	Interlocutory application to place on record copy of the judgment dated 21.12.2018 passed by the Hon'ble Appellate Tribunal for Electricity in Appeal No. 193/2017- GMR Kamalanga Energy Limited v. Central Electricity Regulatory Commission and Others and for interim orders/directions.
	20.	85/MP/2014 alongwith IA 43/2019	PGCIL	Petitions in the matter of non- payment of transmission charges pertaining to LTA of 119.19 MW power from Mejia Unit 8 (DVC) by Damodar Valley Corporation (DVC), Kolkata.(by way of remand) (Interlocutory application on behalf of Respondent CTU seeking interim direction)
12.6.2019 Wednesday At 10.30 A.M. Miscellaneous Petitions	1.	64/MP/2019	SAPL	Petition under Section 79(1)(b) read with Section 79(1)(f) of the Electricity Act, 2003 along with Section 79 (1)(k) of the Electricity Act, 2003 for (i) declaration of events as 'change in law' under the Power Purchase Agreement dated 5.7.2018; and (ii) grant of consequential relief to compensate for the increase in capital cost due to introduction and imposition of safe guard duty by way of Notification No.01/2018- Customs sg dated 30.7.2018 issued by the Department of Revenue, Ministry of Finance, in terms of Article 12 of the Power Purchase Agreement dated 5.7.2018 executed between Sprng Agnitra Private Limited and NTPC Limited . (On admission)
	2.	127/MP/2019	CSPGPL	Petition under Section 79(1)(b) read with Section 79(1)(f) of the Electricity Act, 2003 and Article 12.2.1 of the Power Purchase Agreement dated 2.8.2016 on behalf of Clean Solar Power(gulbarga) Private Limited seeking acknowledge and approve promulgation of the Central Goods and Services Tax Act, 2017, the Integrated Goods and Services Tax Act, 2017, and the Karnataka Goods and Services Tax Act, 2017 as events of 'change in law' (On admission)
	3.	129/MP/2019	CSPGL	Petition under Section 79(1)(b) read with Section 79(1)(f) of the Electricity Act, 2003 and Article 12.2.1 of the Power Purchase Agreement dated 2.8.2016 on behalf of Clean Solar Power(gulbarga) Private Limited seeking acknowledge and approve promulgation of the Central Goods and Services Tax Act, 2017, the Integrated Goods and Services Tax Act, 2017, and the Karnataka Goods and Services Tax Act, 2017 as events of 'change in law' (On admission)
	4.	130/MP/2019	CSPGL	Petition under Section 79(1)(b) read with Section 79(1)(f) of the Electricity Act, 2003 and Article 12.2.1 of the Power Purchase Agreement dated 2.8.2016 on behalf of Clean Solar Power(gulbarga) Private Limited seeking acknowledge and approve promulgation of

			the Central Goods and Services Tax Act, 2017, the Integrated Goods and Services Tax Act, 2017, and the Karnataka Goods and Services Tax Act, 2017 as events of 'change in law'(On admission)
5.	134/MP/2019	CSPPL	Petition under Section 79(1)(b) read with Section 79(1)(f)of the Electricity Act, 2003 and Article 12.2.1 of the Power Purchase Agreement dated 2.8.2016 on behalf of Clean Solar Power(gulbarga) Private Limited seeking acknowledge and approve promulgation of the Central Goods and Services Tax Act, 2017, the Integrated Goods and Services Tax Act, 2017, and the Karnataka Goods and Services Tax Act, 2017 as events of 'change in law'(On admission)
6.	135/MP/2019	CSPPL	Petition under Section 79(1)(b) read with Section 79(1)(f)of the Electricity Act, 2003 and Article 12.2.1 of the Power Purchase Agreement dated 2.8.2016 on behalf of Clean Solar Power(gulbarga) Private Limited seeking acknowledge and approve promulgation of the Central Goods and Services Tax Act, 2017, the Integrated Goods and Services Tax Act, 2017, and the Karnataka Goods and Services Tax Act, 2017 as events of 'change in law'(On admission)
7.	136/MP/2019	ARSPPL	Petition under Section 79 (1) (c) and Section 79(1) (k) of the Electricity Act, 2003 seeking directions to Karnataka Solar Power Development Corporation Limited to not place any restrictions in evacuation of the power from solar generating stations of ACME Rewari Solar Power Private Limited and ACME Kurukshetra Solar Energy Private Limited having 100 MW (50 MW*2) capacity in Pavagada Solar Park under National Solar Mission Phase-II Batch-II Tranche-I
8.	108/MP/2019	ASHL	Petition under Section 79(1)(c) read with Section 79(1)(f) of the Electricity Act, 2003 and Regulation 32 of the Central Electricity Regulatory Commission (Grant of Connectivity, Long-term Access and Medium-term Open Access in inter-State Transmission and related matters) Regulations 2009. (On admission)
9.	109/MP/2019	ASHL	Petition under Section 79(1)(c) read with Section 79(1)(f) of the Electricity Act 2003 and Regulation 32 of the Central Electricity Regulatory Commission (Grant of Connectivity, Long-term Access and Medium-term Open Access in inter-State Transmission and related matters) Regulations 2009. (On admission)
10.	112/MP/2019 alongwith I.A.No.55/2019	TWEPL	Petition under Section 66 & 79 of the Electricity Act, 2003 read with Regulations 14 & 15 CERC (Terms and Conditions for recognition & issuance of Renewable Energy Certificate for Renewable Energy Generation) Regulations, 2010 for issuance of directions to the Respondents to effect accreditation and registration of the Petitioner under the Renewable Energy Certificates (REC) mechanism and grant / issue the RECs.(Interlocutory application for amendment of the Petition) (On admission)
11.	123/MP/2019	NLC	Petition for determination of project specific levellised tariff in respect of NLC Solar Power Station I (20 MW) - 2 x10 MW (AC) solar PV power projects integrated with 8 MWhr Battery Storage System (BESS) in South Andaman at Attam Pahad and Dollygunj. (On admission)
12.	111/MP/2019	GVPGL	Petition under Section 79 of the Electricity Act, 2003 read with PPA dated 31.3.1997 against the illegal and unlawful refusal of the Respondents to accept declaration of availability from the 370 MW combined cycle power station at Vemagiri, East Godavari District, Andhra Pradesh and consequent refusal to schedule power from the Project and pay applicable tariff including capacity charges for deemed generation. (On admission)
13.	116/MP/2019	KBUNL	Petition under Section 79 (1)(f) of the Electricity Act, 2003 read with CERC Tariff Regulations, 2014 for resolution of disputes regarding payment of capacity charges for the allocated capacity for Muzaffarpur Thermal Power Station (MTPS) Stage-II (2 x195 MW) (On admission)
14.	120/MP/2019	KSKMPL	Petition under Section 79 (1) (c) & (f) of the Electricity Act, 2003 read with the provisions of the CERC (Sharing of Inter-State Transmission Charges and Losses) Regulations), 2010 to set aside the bills dated, 7.12.2018, 7.1.2019, 8.2.2019 and 8.3.2019 of the Central Transmission Utility (PGCIL) towards Transmission Charges (POC and HVDC charges) (On admission)
15.	110/MP/2019 alongwith I.A.No.37/2019& 53/2019	PTCIL	Petition under Section 79(1)(f) of the Electricity Act, 2003 for adjudication of disputes arising out of and in relation to the power purchase of 200 MW of power by Haryana Power Purchase Centre from Teesta-II Hydroelectric Project of Teesta Urja Ltd. through PTC India Limited (Interlocutory applications seeking interim relief) (On admission)
16.	122/MP/2019	EP(M)L	Petition under Section 79(1)(f) of the Electricity Act, 2003 for adjudication of dispute arising out of the action of Power Grid

				Corporation of India in raising Bill-3 in contravention of Regulation 11 of the Central Electricity Regulatory Commission (Sharing of Inter State Transmission Charges and Losses) Regulations, 2010
	17.	124/MP/2019	SPL	Petition pursuant to Judgment of the Hon'ble Appellate Tribunal for Electricity dated 6.3.2019 in Appeal No. 149 of 2017 and under Section 79 of the Electricity Act, 2003 read with statutory framework governing procurement of power through competitive bidding and Article 13.2(b) of the Power Purchase Agreement dated 7.8.2007 executed between Sasan Power Limited and the Procurers for awarding of Carrying Cost on the compensation payable for allowed 'Change in Law 'events. (On admission)
	18.	126/MP/2019	FBTL	Petition under Section 79 (1) (c) and (f) and other applicable provisions of the Electricity Act, 2003 seeking declaration that the event namely, Notification of the GIB Arc coordinates vide letter dated 28.2.2019 by the Deputy Conservator of Forest, Jaisalmer on account of which Petitioner is required to re-route the 765 kV D/C Fatehgarh - Bhadla Transmission Line, is a 'Change in Law' event under Article 12 of the TSA dated 10.1.2018. (On admission)
	19.	118/TL/2019	ATIL	Petition for amendment of Transmission Licence No. 20/Transmission/2013/CERC of Adani Transmission (India) Limited granted under Section 14 of the Electricity Act, 2003 and Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of Transmission Licence and other related matters) Regulations, 2009
12.6.2019 Wednesday At 2.30 P.M. Coram: 1. Chairperson 2.Member(MKI)	20.	52/IA/2019 in Petition No. 209/MP/2017	ADHPL	Interlocutory application for taking on record the latest development pertaining to the dedicated Transmission Line of the Petitioner and for direction to Respondent No.7 (HPSEBL) and Respondent No.8 (HPPTCL)

(T.D.Pant)
Dy.Chief (Legal)
10.6.2019